

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.2534/2002  
M.A.No.2162/2002  
M.A.No.2163/2002

Friday, this the 27th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member (A)

1. Ms. Asha Devi s/o Shri Daulat Singh  
r/o H.No.33, Part-3, Jain Colony,  
Uttam Nagar, New Delhi.
2. Ms. Kamla Yadav d/o Shri Bahadur Singh  
r/o Vill. & PO Kangan Heri, N. Delhi-71
3. Mrs. Urmila w/o Mr. Sunil Sehrawat,  
r/o RZ-19, Naya Bazar, N. Delhi-43  
All working as Staff Nurse in Rao Tula Ram  
Memorial Hospital, Jaffar Pur, New Delhi-73.
4. Ram Rattan s/o Shri Dayal Singh  
R/O H.No.1, Old Roshan Pura,  
Najafgarh, N. Delhi-43  
Working as ECG Technician in  
Rao Tula Ram Memorial Hospital,  
Jaffar Pur, New Delhi-73.
5. Lalit Dagar s/o Shri O.P.Dagar,  
r/o H.No.239, VPO Ujwa, N.Delhi-73  
Working as X-Ray Technician in Rao Tulla  
Ram Memorial Hospital, Jaffar Pur,  
New Delhi-73.

...Applicants

(By Advocate: Shri Vinod Sehrawat)

Versus

1. Govt. of N.C.T. of Delhi through  
Secretary, Health Old Secretariat, Delhi.
2. The Medical Superintendent  
Rao Tula Ram Memorial Hospital,  
Jaffar Pur, New Delhi-73
3. Chairman, Delhi Subordinate Service  
Selection Board, UTCS Building behind  
Karkardooma Courts, Vishwas Nagar,  
Shahdara, Delhi.

....Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

MA-2162/2002

MA 2162/2002 is allowed subject to just exceptions.

Filing of joint application is allowed.

*Ms Ag*

OA-2534/2002

The learned counsel for applicants states that his matter is similarly placed as in OA-3111/2001 (Lalit Kumar Vimal & Anr. Versus Govt. of N.C.T. of Delhi & Ors.), but the respondents are not giving the same benefits to the applicants herein. During the course of submission, ~~he~~ pointed that he has already submitted a representation dated 12.8.2002 which is pending consideration. It is directed that the respondent No.2 ~~x~~ will consider the representation of the applicant and pass an appropriate order in accordance with law within a period of six months from the date of certified receipt of a/copy of the present order. A speaking order in this regard should be passed.

O.A. is disposed of.

  
(M. P. Singh)  
Member (A)

/sunil/

  
V.S. Aggarwal  
Chairman